

Bank, Cuddalore, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 573/91]

13.06 hrs.

MESSAGE FROM RAJYA SABHA

[English]

- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the *Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1990-91. [Placed in Library See No LT 574/91]

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Notifications under Export Act, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): I beg to lay on the table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 16A of the Export (Quality Control and Inspection) Act, 1963:-

- (i) S.O. 481 (E) published in Gazette of India dated the 25th July, 1991 regarding exemption from purview of sub-section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963 for export of certain items mentioned in the Notification.
- (ii) S.O. 482 (E) published in Gazette of India dated the 25th July, 1991 regarding exemption from purview of sub/section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963 for export of certain items mentioned in the Notification by the Star Trading Houses, Trading houses and Export Houses recognised by the Cent Government. [Placed in Library See No LT576/91]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Bussines in the Rajya Sabha, I am directed to enclose a copy of the Code of Criminal Procedure (Amendment) Bill, 1991, which has been passed by the Rajya Sabha at its sitting held on the 4th September, 1991.

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The Code of Criminal Procedure (Amendment) Bill

SECRETARY GENERAL: Sir, I lay on the Table the Code of Criminal Procedure (Amendment) Bill 1991, as passed by Rajya Sabha.

[English]

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): With your permission, Sir, I rise to announce that Government Business for the remaining period of the Session, will consist of :

1. Consideration and passing of:
 - (a) The Places of Worship (Special Provisions) Bill, 1991
 - (b) The Special Protection Group (Amendment) Bill, 1991
 - (c) The Central Excises and Customs Laws (Amendment) Bill, 1991.

*The Annual Report of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1990-91 was laid on the Table of the House on the 26th July, 1991.

- (d) The Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Bill, 1991.
- (e) The Finance (No. 2) Bill, 1991
2. General Discussion on the Punjab Budget for 1991-92
 3. Submission to the Vote of the House of Demands on Account in respect of Punjab for 1991-92.
 4. General Discussion on the Jammu & Kashmir Budget for 1991-92
 5. Discussion and Voting on the Demands for Grants (Jammu and Kashmir) for 1991-92.
 6. Consideration and passing of:
 - (a) The Voluntary Deposits (Immunities and Exemptions) Bill, 1991.
 - (b) The Code of Criminal Procedure (Second Amendment) Bill, 1991 as passed by Rajya Sabha
 - (c) The Wild Life (Protection) Amendment Bill, 1991, as passed by Rajya Sabha.
 7. Discussion on International situation.

SHRI BRAJA KISHORE TRIPATHY (Puri): I request that the following item may be included in next week's agenda.

The unprecedented flood in Orissa has damaged extensively. The ways and means position of the State is under severe strain. In order to meet the calamity of such a magnitude, a loan of Rs.50 crores, repayable in five years may be sanctioned. The floods of

Orissa may also be declared as national calamity.

SHRI SUDHIR GIRI (Contai): I request the following items may be included in the next week's agenda:-

- (1) The Subamarekha Multipurpose Project is a Joint Venture of West Bengal, Bihar and Orissa. The project work started in 1978 but has not progressed appreciably. The Planning Commission's Technical Advisory Committee approved the project pertaining to West Bengal for Rs. 226.8 crore in 1988. Out of this, Rs.25 crore had been spent in the Seventh Plan period. The project is very much important to the people of West Bengal, Bihar and Orissa. The Environment Department of the Government has not yet cleared the project. The problem, therefore, deserves discussion.
- (2) The Freight Equalisation Policy of the Government has worked to the detriment of the interests of the North Eastern part of the country. The Government of Bihar, Assam and West Bengal have brought to the notice of the Central Government the serious impediments in the industrial development in this area a number of times. The Freight Equalisation Policy should be discussed.

[*Translation*]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Sir, I request that the following item may be included in next week's agenda:-

A declaration should be made for providing necessary funds in the Eighth Five Year Plan for the proper development of

[Sh. Santosh Kumar Gangwar]

Bareilly which has been selected to be developed as a counter-magnet city under the National Capital Region.

[English]

SHRICHITTABASU (Barasat): I request that the following items may be included in next week's agenda:-

- (1) The unrestricted entrances into Indian Market of the U.S. multinationals like IBM, Dupont, Motorola General Electric, Fortune 500 group and the harmful consequences on the national economy inevitably emanating therefrom.
- (2) Proposed reduction by half (i.e. from Rs.10 lakh to Rs. 5 lakh) of the target for the LPG connections for the year 1991-92 and social tensions arising therefrom.

SHRI GUMAN MAL LODHA (Pali): I request that the following items may be included in next week's agenda:-

- (1) Construction and completion of Rajasthan Canal Indira Nehru Canal in Jodhpur Division on war level permitting Jawai Dam water to be used exclusively for Pali District.
- (2) Conversion of metergauge into broad-gauge railway from Ahmedabad to Delhi via Palanpur Abu Falna Rani.

SHRI PRITHVIRAJ D. CHAVAN (Karad): I request that the following items may be included in next week's agenda:

1. Need to grant early permission to the Government of Maharashtra,

to float Project-specific bonds worth Rs. 750 crores in order to complete irrigation projects in the Krishna basin Western Maharashtra, before 2000 A.D. as set forth in Bachawat Award on Inter-state dispute about Krishna river.

2. To discuss the general policy about giving permission to States to allow public borrowing for development projects.

SHRI BASUDEB ACHARIA (Bankura): I request that the following items may be included in next week's agenda:

1. More than 7000 workers of Dalla unit of Uttar Pradesh Cement Corporation are on strike against the deal to privatise that unit. They are holding dharna in Lucknow. They were lathi charged and arrested. Central Government should intervene and the secret deal should be scrapped and compensation be paid to the families of workers who had died in police firing.
2. The freight equalisation policy on steel and coal was introduced in 1956 which hampered the industrial development in the entire eastern region. The Pande Committee and Marathe Committee have recommended for complete phase out of freight equalisation policy. No action has been taken on their recommendations. The recommendation of National Transport Policy Committee and of Marathe Committee be implemented immediately and the freight equalisation policy be completely phased out.

[Translation]

SHRI RAJVEER SINGH (Aonla): Sir, I

request that the following items may be included in next week's agenda:

- (1) Bareilly in Uttar Pradesh is an industrial area and many industrial plants have been set up there but there is no night Express train service between Bareilly and Delhi which could leave Bareilly around 22.00 hrs. and reach Delhi next morning. Similarly a train should leave Delhi at 22.00 hrs. and reach Bareilly next morning. People of this area and local industrialists have been demanding such a service since long. I too have made a similar request to the Government. Almost all classes of people have to make frequent visits to Delhi for some reason or the other. Such a step would be in public interest because it would save the time of the public.

So I request that a night train service be introduced between Bareilly and Delhi.

- (2) There is a long-standing demand of the people in my constituency for an S.T.D. facility in the telephone exchanges situated in Aonla and Faridpur. I have also drawn the Government's attention a number of times to-wards this matter. The lack of such a communication facility is creating problems for the people. I request the hon. Communications Minister to make provisions for an S.T.D. facility at the telephone exchanges in Aonla and Faridpur.

PROF. RASA SINGH RAWAT (Ajmer):
Sir, I request that the following items may be included in next week's agenda:

- (1) There is a lot of potential for industrial development in Ajmer district.

As large or small industries are not being set up in the area, there is widespread unemployment and people have to migrate from there in search of employment. Therefore, Ajmer district should be declared as industrially backward area.

- (2) The wild Life (Protection) Act enacted by the Centre some years ago is causing loss to the farmers. There has been a tremendous increase in the 'Neelga' population in several parts of Rajasthan and they are destroying the standing crop of the farmers, causing a loss in lakhs of rupees. Therefore some solution should be found out like creating a sanctuary in order to rescue the farmers from this menace.

The Lok Sabha then adjourned for Lunch till fifteen minutes past Fourteen of the Clock

The Lok Sabha Reassembled after Lunch at Twenty Minutes Past Fourteen of the Clock

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14.20 hrs.

Bill (S)

[RAO RAM SINGH *in the chair*]

STATUTORY RESOLUTION RE: DISAPPROVAL OF CONSTITUTION (SCHEDULED TRIBES) ORDER (SECOND AMENDMENT) ORDINANCE

AND

CONSTITUTION (SCHEDULED TRIBES) ORDER (SECOND AMENDMENT) BILL

[English]

— *Carried*

MR. CHAIRMAN : Now we shall take up items No. 10 and 11 together.